

(2)

OPEN COURT.
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.239 of 2005.

ALLAHABAD THIS THE 14TH DAY OF MARCH 2005.

Hon'ble Mr.A.K. Bhatnagar, Member-J.

Rajeev Kumar Shukla
Son of late Smt Prema Devi
Resident of H. No.50/69 Naughara,
Kanpur Nagar.

.....Applicant.

(By Advocate : Sri K.N. Yadav)

Versus.

1. Union of India
Through General Manager,
Govt. of India Ministry of Defence,
Ordnance Factory, Kanpur Nagar.
2. The General Manager
Ordnance Equipment Factory,
Kanpur Nagar.
3. The Works Manager (Adm)
Govt. of India, Ministry of Defence,
Ordnance Equipment Factory, Kanpur-208001.

.....Respondents.

(By Advocate : Sri Saumitra Singh)

O R D E R

By this O.A., the applicant has prayed for a direction to the respondents to provide job to the applicant on compassionate ground under the Dying in Harness Rules. He has further prayed for a direction to the respondents No.2 to decide the application-dated 19.11.2004 in favour of the applicant.

2. The brief facts giving rise to this O.A. are that the applicant's mother died on 19.06.2004 while

AW

(3)

serving on the post of Labour in the respondent's establishment. As per applicant, he is entitled for appointment on compassionate grounds in place of her mother who unfortunately died while in service.

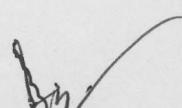
3. During the course of argument, learned counsel for the applicant submitted that applicant will be satisfied if his representation dated 19.11.2004 filed as Annexure A-V of the O.A. is decided by the Competent Authority as per extent Rules within a specified period.

4. Learned counsel for the respondents submitted that this application is premature, as the applicant has filed this O.A. without waiting for the outcome of the representation so filed by the applicant.

5. After hearing counsel for the parties, I am of the view that this O.A. can be disposed of at the admission stage itself without calling for counter by issuing a direction to the respondent NO.3/Competent Authority to decide the representation dated 19.11.2004 within a specified period.

6. Accordingly, the O.A. is disposed of with a direction to the respondent No.3/Competent Authority to look into the matter and decide the applicant's representation dated 19.11.2004 (Annexure A-V) within a period of four months from the date of receipt of a copy of this order. To avoid delay, applicant may send a copy of the representation to the respondent NO.3.

7. There shall be no order as to costs.


Member-J